

12.16 hrs.

**ESTATE DUTY (DISTRIBUTION)*
AMENDMENT BILL**

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI P. C.
SETHI) : Sir, on behalf of Shri Morarji
Desai, I beg to move for leave to introduce
a Bill further to amend the Estate Duty
(Distribution) Act, 1962.

MR. SPEAKER : Shri Shiv Chandra
Jha wanted to speak. He wanted to oppose
the Bill. It is only the introduction stage.

श्री शिव चन्द्र झा (मधुबनी) : मैं इसका
विरोध करना चाहता हूँ। आप सविधान के
अनुच्छेद 269(2) को देखें। इस में कहा
गया है:—

“The net proceeds in any financial year
of any such duty or tax, except in so far as
those proceeds represent proceeds attribu-
table to Union territories, shall not form
part of the Consolidated Fund of India, but
shall be assigned to the States within which
that duty or tax is leviable in that
year,”

एस्टेट ड्यूटी जो आप लगाते हैं यह धारा
कहती है कि इसकी प्रोसीड्ज स्टेट्स को जाना
चाहिये। राज्यों की जब सलाह ली गई तो
राज्यों ने भी यही कहा।

I am quoting from the Interim Report
of the Fifth Finance Commission, page 8 :

“Distribution of the entire net pro-
ceeds of estate duty, along with the
States' share of all other divisible
taxes and duties, solely on the ba-
sis of needs of each State.”

स्टेट्स की नीड्ज को देखा जाना चाहिये।

इतना ही नहीं सेंटर और स्टेट्स के रिले-
शंज खराब हो रहे हैं। जितनी नीड्ज हैं और
सेंटर जितना दे रहा है, इस सब से स्टेट्स

सैंटिसफाइड नहीं है। अब जो आप दे रहे हैं
इससे सेंटर-स्टेट रिलेशंज मौलिक रूप में
बिगड़ने वाले हैं, सुधरने वाले नहीं हैं। इस
लिए मैं यही चाहता था कि आप जरा फाइनेंस
की कमिशन की फाइनेल रिपोर्ट मा जाने देते
और तब उसके आधार पर संशोधन लाते। यह
ज्यादा अच्छा होता। एस्टेट-ड्यूटी के खयाल
से और सेंटर स्टेट रिलेशंज को मौलिक रूप से
अच्छे करने के खयाल से मैं इसका विरोध करता
हूँ।

SHRI P. C. SETHI : The hon. Member
is now going into the details of the Bill.
They can be discussed when the Bill comes
up.

MR. SPEAKER : Yes. The question
is :

“That leave be granted to introduced
a Bill further to amend the Estate
Duty (Distribution) Act, 1962.”

The motion was adopted

SHRI P. C. SETHI : I introduce the
Bill.

12.18 hr.

DSMANDS** FOR GRANTS—Contd.

Ministry of Home Affairs—contd.

MR. SPEAKER : We will resume the
debate on the Demands for Grants under
the control of the Ministry of Home Affairs
for which we have still got one hour and a
half. We might have the reply by the Home
Minister round about 2.30 or 3.0 O'clock.
Two other parties have got time : the Jan
Sangh has got time and the Swatantra Party
has 15 minutes. The Communist Party
(Marxist) has not spoken till now. They
have 17 minutes. And then one or two
Congress Members on this side also may
speak. (Interruption). Only three parties

*Published in Gazette of India Extraordinary, Part II, section 2, dated 31.3.69.

**4 Moved with the recommendation of the President.